

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-06/3264 /2024/A

From :- Shri Utpal Rajkhowa  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Sivasagar

Dated Guwahati, the 28<sup>th</sup> March, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Memo No. STD/2024/1289, dated 12.03.2024

Sir,

With reference to the subject cited above, I am directed to inform you that **Smti. Jyotshna Das**, Addl. Sessions Judge cum Special Judge (POCSO), Sivasagar has been allowed to avail LTC for the block period of 2022-2025, to travel to Jammu and Kashmir and return back, along with her husband and minor daughter, w.e.f. 12.04.2024 to 20.04.2024, by the shortest possible route, as per existing Rules.

Smti. Das may be informed accordingly.

Thanking you,

Yours faithfully,

Sd/-

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-06/3265-3268 /2024/A.** Dated 28<sup>th</sup> March, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. **Smti. Jyotshna Das**, Addl. Sessions Judge cum Special Judge (POCSO), Sivasagar for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Sd/-  
27/3/24

**REGISTRAR (VIGILANCE)**

Sd/-  
27/03/24